

**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, NEAR RAJASTHAN HIGH COURT, POST BOX NO. 619 JODHPUR**

ORDER SHEET

COURT NO. : 1

26.11.2018

O.A./290/73/2018

JITENDRA KUMAR GUPTA

M.A./290/200/2018

-V/S-

M.A./290/231/2018

KENDRIYA VIDYALAYA SANGHTAN

[MA 200/18 FOR VACATION OF EX-PARTE STAY & MA 231/18 DELETION OF NAME OF R1][FOR I.R. CONTINUE]

ITEM NO:21

FOR APPLICANTS(S) Adv. : None present

FOR RESPONDENTS(S) Adv.: Mr. Avinash Achariya

Notes of The Registry	Order of The Tribunal
	<p>Heard on MA No.231/2018 for deletion of respondent No.1 in the array of respondents in OA No.73/2018.</p> <p>It is seen that the respondent No.1 is not a necessary party to adjudicate the matter. Therefore, the MA No.231/2018 is allowed and the name of respondent No.1 is deleted from the array of respondents in OA No.73/2018.</p> <p>The applicant is directed to file an amended cause title within a week.</p> <p>List on 16.01.2019 for final hearing.</p> <p>IR to continue till then.</p> <p style="text-align: right;">(HINA P. SHAH) MEMBER (J)</p> <p style="text-align: center;">rss</p>